

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 76643 of 2018

(Arising out of Order-in-Appeal No.164/RAN/2017 dated 14.11.2017 passed by Commissioner (Appeals), CGST & Central Excise, Ranchi)

M/s Asha Enterprises

(Old Market, Ranga Mati, Chandrapura, Bokaro-825303 (Jharkhand))

Appellant

VERSUS

Commr. of CGST & Central Excise, Ranchi

(Central Revenue Building, 5A, Main Road, Ranchi-834001))

APPEARANCE :

None for the Appellant

Mr. P. Das, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

FINAL ORDER NO.75959/2024

Date of Hearing : 21st May 2024
Date of Decision : 21st May 2024

PER BENCH

The Appellant has opted for SVLDR Scheme and the Department has issued SVLDRS-4, Certificate towards discharge of their liability.

2. Accordingly, the Appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-

(R. Muralidhar)
Member (Judicial)

Pooja